

**FORM A**  
**PUBLIC ANNOUNCEMENT**

{Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016}

**FOR THE ATTENTION OF THE CREDITORS OF IBD UNIVERSAL PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	IBD UNIVERSAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15.07.1999
3.	Authority under which corporate debtor is incorporated / registered	ROC-Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MP1999PTC013634
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office:</b> KINGS PARK, NEAR WORLD WAY SCHOOL BAWADIYA KALAN BHOPAL Bhopal MP 462001 <b>New Regd. Office:</b> TF-03, BLOCK NO-03, PLOT NO.-7 MAHENDRABUSINESS SQUARE, BAWADIYA KALAN BHOPAL Bhopal MP 462039 IN
6.	Insolvency commencement date in respect of corporate debtor	30.01.2023
7.	Estimated date of closure of insolvency resolution process	29.07.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sajjan Kumar Dokania IBBI/IPA-003/IP-N000150/ 2017-2018/11729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh, 462016 <a href="mailto:sajjan_suman@hotmail.com">sajjan_suman@hotmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh, 462016 <a href="mailto:ibd.cirp@hotmail.com">ibd.cirp@hotmail.com</a>
11.	Last date for submission of claims	13.02.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees are required to file their claim through <a href="https://pda.nesl.co.in/#/">https://pda.nesl.co.in/#/</a> and contact (M) 9384676709 (Authorized person, NeSL) or email at- <a href="mailto:ipsupport@nesl.co.in">ipsupport@nesl.co.in</a> for any issues in filing the claim during office hours (10:00 AM-06.00PM).
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	<b>1.</b> Rahul Anand (IBBI/IPA-003/IP-N000166/2018-19/11955), Bhopal  <b>2.</b> Mr. Ishwar Lal Kalantri (IBBI/IPA-001/IP-P01448/2018-2019/12439) Indore.  <b>3.</b> Mr. Navin Khandelwal IBBI (IBBI/IPA-001/IP-P00703/2017-18/11301) Indore.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> <a href="https://pda.nesl.co.in/#/">https://pda.nesl.co.in/#/</a>  The financial creditors (including home buyers) should submit their claims at the website <a href="https://pda.nesl.co.in/#/">https://pda.nesl.co.in/#/</a> as mentioned in Column 12.

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the IBD UNIVERSAL PRIVATE LIMITED on 30.01.2023

The creditors of IBD UNIVERSAL PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 13.02.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors (including the Home Buyers) shall submit their claims with proof by electronic means only. The Financial Creditors should submit their claims at the website <https://pda.nesl.co.in/#/> . If in case any query relating to uploading the same on PDA NeSL, the contact details of the concerned person is (M) 9384676709 and email is [ipsupport@nesl.co.in](mailto:ipsupport@nesl.co.in) . Other Creditors can submit the claims with proof in person, by post or by electric means. Those creditors who intended to submit the claim in physical mode, can submit at the address mentioned in entry No. 10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sajjan Kumar Dokania  
Interim Resolution Professional

Date and Place: 30.01.2023, Bhopal